

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

9. ORDER DATED 26.6.2000.

The matter is listed today for hearing and final disposal at the stage of admission. On behalf of learned counsel for the petitioner an adjournment is asked for. In view of this, the petition is formally admitted. This may be listed in its turn.

*Ch. J. 2000*  
Vice-Chairman

*Member (Judicial)*

10. ORDER DATED 06-01-2003.

Heard Mr. P. R. J. Dash, learned Counsel for the Applicant, Mr. K. C. Mohanty, Learned Govt. Advocate for the State of Orissa and Mr. S. B. Jena, Learned Additional Standing Counsel for the Union of India appearing for Respondent No. 5, and perused the records.

Applicant, a Member of Indian Police Service, faced an order of transfer on 30.12.1999 from the post of AIG of Police Hqrs. to the post of Supdt. of Police of Bargarh. Subsequently, vide Home Department Notification dated 7.1.2000 the aforesaid transfer order was cancelled. Applicant filed the present Original Application on 10.1.2000 and he was allowed to continue as AIG of Police Hqrs. at Cuttack. Thereafter, he was transferred and posted as SP, Nuapada by Home Department Notification dated 26-4-2001 but the said Notification transferring the Applicant as SP Nuapada was cancelled and he was transferred as SP, Bhadrak vide Home Department Notification dated 14.5.2001. Now, it is informed by the learned Government Advocate appearing for the state of Orissa (on the strength of the instructions

Contra by R-3

Decd.

Contra and

Mr. S. B. Jena

Additional Govt.

R-5

For hearing

3.1.03

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issued in Home Department letter No.IPS/1-112/2002/IPS (809) dated 4.1.2003) that the Applicant is presently continuing as subdt. of police of Bhadrak district since 16.5.2001.

In the aforesaid premises, the counsel for the Applicant and learned GA submitted that this O.A. in which the earlier notifications of the Home Department have been challenged, has already become infractions. On the face of the said submissions of learned counsel for both sides, this OA stands disposed of, for having become infructuous. There shall be no order as to costs.

Send copies of this order to all the parties and free copies of this order be given to learned counsel for both sides.

*Label  
06.01.2003*  
MEMBER(JUDICIAL)

Copies of order  
may be sent  
to the counsel  
in batches

*18-6-03*

*18-6-03*  
*SOJ*